Annexure 4

Name of the corpoarte debtor: Consolidated Lavasa Corpoartion Limited | Date of commencemnet of CIRP 30 th August 2018 | List of Creditors as on 02nd April 2026

List of Unsecured Financial Creditors (other than financial creditors belonging to any class of creditors)

Sl.No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks if any,
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	whether related party	% voting share in CoC , if applicable					
1	ACRE (includes assigned debt of Axis Bank by Assignment Agreement dated 5 December 2025)	14-09-2018	7,59,34,77,645.00	4,77,87,585.00	Financial Claim	-	-	No	0.08%			7,54,13,06,738.00	43,83,322.00	
2	Bennett Coleman & Company Limited	17-01-2019	31,55,36,186.00	23,42,86,186.00	Financial Claim	-	-	No	0.41%			8,12,50,000.00		-
3	Hindustan Construction Company Limited	14-09-2018	1,88,91,88,124.00	1,85,05,29,795.58	Financial Claim	-	-	Yes	-			3,86,58,328.42		
4	HCC Real Estate Limited	21-09-2018	2,56,99,47,845.00	2,56,99,47,845.00	Financial Claim	-	-	Yes	-			-		The transaction with respect to which this claim has been filed by HCC Real estate Limited has been reported as a potential extortionate credit transaction in terms of Section 50 of the Insolvency and Bankruptcy Code, 2016 (Code) in the transaction review audit conducted in terms of the relevant provisions of the Code. Accordingly, the amount of claims pertaining to such transactions (amounting INR 97,46,027/-) shall be subject to the outcome of the application filed by the resolution professional in the National Company Law Tribunal reporting such transactions and seeking necessary directions.
5	Western Securities Limited	01-01-2019	33,70,408.00	33,70,408.00	Financial Claim	-	-	Yes	-			-		
6	Highbar Technologies Limited	26-09-2018	99,20,571.00	-	Financial Claim	-	-	Yes	-			99,20,571.00		
		Total	**12,38,14,40,779**	**4,70,59,21,820**					**0.49%**			**7,67,11,35,637**	**43,83,322**	

Note: vide an order dated February 26, 2020, Hon'ble NCLT directed the consolidation of the corporate insolvency resolution process ("CIRP") of Lavasa Corporation Limited ("LCL") and its 100% subsidiary Companies viz. Warasgaon Assets Maintenance Limited ("WAML") and Dasve Convention Center Limited ("DCCL"), all of which were already undergoing insolvency resolution process. Further, Mr. Shailesh Verma has been appointed as the resolution professional ("Resolution Professional" or "RP"). Further, vide orders dated May 13, 2021, published on May 22, 2021, the Hon'ble NCLT directed the consolidation of CIRP of 2 additional subsidiaries, Dasve Retail Limited ("DRL") and Warasgaon Power Supply Limited ("WPSL") with the aforementioned ongoing Consolidated CIRP of LCL, WAML and DCCL ("LCL Consolidated CIRP"). Pursuant to the consolidation orders, Mr. Shailesh Verma is the RP of the LCL Consolidated CIRP.

Note LCL has claimed INR 14,39,77,361 towards Dasve Convention Centre Limited out of which amount verified stand at INR 13,14,25,204